

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

CUSTOMS Appeal No. 11844 of 2018-DB

(Arising out of OIA-KDL/CUSTM-000-APP-001-18-19 Dated-06.04.2018 passed by Commissioner of Customs -KANDLA)

Patel Wood Products Pvt Ltd

6th Milestone, Nh 8a, Mithirohar,
Gandhidham, Gujarat- 370201

.....Appellant

VERSUS

C.C.,-KANDLA

Custom House,
Near Balaji Temple,
Kandla-Gujarat

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri Girish Nair, Assistant Commissioner (Authorized Representative) for the Respondent

**CORAM: HON'BLE MR. RAJU, MEMBER (TECHNICAL)
HON'BLE MR. SOMESH ARORA (JUDICIAL)**

FINAL ORDER NO. A/ 10619 /2024

DATE OF HEARING:18.03.2024
DATE OF DECISION: 18.03.2024

RAJU

When the matter was called, it was noticed that the hearing has been fixed number of times i.e. on 27.07.2023, 24.08.2023, 06.10.2023, 08.01.2024 and 19.02.2024, no one appeared on behalf of the appellant. The notice was served through the Authorized Representative's office for appearance today, however no one appeared. In these circumstances, invoking Rule 20 of CESTAT (PROCEDURE) RULES, the appeal is dismissed for non-prosecution. Appellant has liberty to approach this Tribunal by filing appropriate application and showing sufficient cause, if they wish to pursue the appeal. The appeal is dismissed.

(Dictated and Pronounced in the open court)

**(RAJU)
MEMBER (TECHNICAL)**

**(SOMESH ARORA)
MEMBER (JUDICIAL)**